

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **04<sup>th</sup>** day of **September, 2018**

Present :

**Hon'ble Mr. Gokul Chandrapati, Member-A**

**Hon'ble Mr. Rakesh Sagar Jain, Member - J**

**Original Application No.330/263/2012**

Khajan Singh .....Applicant.

By Advocate – Shri Sudhir Dixit

Vs.

Union of India & Ors. .....Respondents

By Advocate : Shri R. K. Rai

**O R D E R**

**By Hon'ble Shri Gokul Chandrapati, Member-A :**

None present for the applicant. Shri R. K. Rai, learned counsel for the respondents is present.

2. On perusal of file it appears that on the previous several dates applicant was not present to pursue the case. Today also no one is present on behalf of applicant. It seems that applicant has lost interest in pursuing the case.

3. Accordingly, O.A. is dismissed in default and for non-prosecution. No order as to costs.

(Rakesh Sagar Jain)  
Member - J

(Gokul Chandra Pati)  
Member-A

/Shashi/